

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Dairy No. 299 of 2026

Date: 24.08.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Combined Asset under “Augmentation of Transformers in Northern Region Part-A” in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

- i. Provide the following information:
 - a. It is observed that that Approved Capital Cost for Combined Asset as on 31.03.2019 is Rs. 13079.45 Lakh. However, in the Tariff Forms the Computation has been done considering Capital Cost as on 31.03.2019 is Rs. 13079.42 Lakh. Petitioner to clarify the variation observed.
 - b. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the

excel sheet containing the hard-coded numbers downloaded from ERP Software.

- ii. Confirm whether there is no further additional information required to be submitted by the Petitioner.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)